

LYKIS LIMITED

CIN: L74999MH1984PLC413247

Registered Office: 4th Floor, Grandeur Building, Veera Desai Road, Opp. Gundecha, Symphony, Andheri - West, Andheri, Mumbai, Maharashtra, India, 400053 | Contact No: +911 8879669927 | Email: cs@lykis.com | Website: www.lykis.com.

This Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement is being issued by Srujan Alpha Capital Advisors LLP ("Manager to the Offer"), on behalf of Parshav Vatika LLP ("Acquirer") along with K8 Products LLP ("PAC 1") and Tidagela Ventures Private Limited ("PAC 2") pursuant to Regulation 18(7) of the SEBI (SAST) Regulations in respect of Open Offer ("Offer") for the acquisition of 50,37,541 (Fifty Lakh Thirty Seven Thousand Five Hundred Forty One) fully paid-up equity shares of ₹10/- each, representing 26.00% of the total voting share capital of Lykis Limited (hereinafter referred to as the "Target Company" or "Lykis"). This advertisement is to be read in conjunction with the Public Announcement ("PA") dated December 18, 2025, Detailed Public Statement ("DPS") dated December 25, 2025 in connection to the offer as published in the Financial Express (English Daily) all editions, Jansatta (Hindi Daily) all editions and Pratahakal (Marathi Daily) Mumbai edition on December 26, 2025 and Letter of Offer ("LOF") dated March 06, 2026, which is available on the websites of Securities and Exchange Board of India (SEBI) i.e., www.sebi.gov.in, BSE Limited (BSE) i.e., www.bseindia.com and Manager to the Offer i.e., www.srujanalpha.com.

The Shareholders of the Target Company are requested to kindly take note of the following:

- The Offer Price is ₹34.50/- (Rupees Thirty Four and Fifty Paise Only) per equity share payable in cash ("Offer Price"). There has been no revision in the Offer Price from the price mentioned in Letter of Offer.
- The Committee of Independent Directors ("IDC") of the Target Company has recommended that the Offer is in line with the SEBI (SAST) Regulations and the same is fair and reasonable. Further, IDC is of the view that the Offer Price is in line with the parameters prescribed in SEBI (SAST) Regulations. The recommendations were unanimously approved by the Members of the IDC on March 11, 2026 and was published in the Financial Express (English Daily) all editions, Jansatta (Hindi Daily) all editions and Pratahakal (Marathi Daily) Mumbai edition on March 13, 2026.
- The Open Offer is a mandatory offer being made under Regulation 3(1) and 4 and other applicable Regulations of the SEBI (SAST) Regulations to the Public Shareholders of the Target Company.
- There has been no competitive bid to this Open Offer.
- The LOF dated March 06, 2026 was dispatched through electronic mode on March 07, 2026 and physical mode on March 10, 2026 to all the eligible shareholders of the Target Company holding equity shares as on the Identified Date i.e., March 02, 2026. It is clarified that all the Public Shareholders (even if they acquire equity shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in the Open Offer during the Tendering Period.
- Please note that a copy of the LOF along with the Form of Acceptance-cum-Acknowledgement and Form SH 4 is available on the website of SEBI, the BSE and on the website of Manager to the Offer. Further, in case of non-receipt/non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:
 - In case of physical Shares:** Public Shareholders holding Equity Shares in physical form may participate in the Open Offer through the relevant Selling Broker by providing name, address, number of equity shares held, number of equity shares tendered and other relevant documents as mentioned in Letter of Offer along with duly filled signed Form SH - 4.
 - In case of Dematerialized Shares:** Public Shareholders who desire to tender their equity shares under the Open Offer would have to intimate their respective Selling Broker registered with BSE Limited within the normal trading hours of the secondary market, during the Tendering Period in accordance with the procedure as mentioned in the Letter of Offer.
 - Shareholders whose brokers are not registered with BSE Limited will be able to tender their equity shares through the Buying Broker.
- In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer was submitted to SEBI on January 02, 2026. We have received the final observations in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its letter no. 1/5809/2026 dated February 26, 2026 which have been incorporated in the LOF. This Pre-Offer Advertisement also serves as a corrigendum to the DPS, and as required in terms of the SEBI Letter.
- As on the date of the LOF, no statutory and other approvals are required in relation to the Open Offer. For further information, kindly refer to the Paragraph 7.3 of the Letter of Offer.
- The Open Offer will be implemented by the Acquirer and PACs through Stock Exchange Mechanism made available by BSE Limited in the form of separate window ("Acquisition Window") as provided under the SEBI (SAST) Regulations and SEBI Master Circular dated February 16, 2023. The Acquirer along with PACs has obtained the Acquisition Window from BSE Limited.

10. Schedule of Activities:

Sr. No.	Tentative Activity Schedule	Schedule of Activities (Day and Date)	Revised Schedule of Activities (Day and Date)
1	Public Announcement (PA).	Thursday, December 18, 2025	Thursday, December 18, 2025
2	Publication of DPS in the Newspapers.	Friday, December 26, 2025	Friday, December 26, 2025
3	Last date for filing of Draft Letter of Offer with SEBI.	Friday, January 02, 2026	Friday, January 02, 2026
4	Last date for public announcement of Competing Offer(s)*	Friday, January 16, 2026	Friday, January 16, 2026
5	Last date for receipt of comments from SEBI on the Draft Letter of Offer will be received (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer).	Friday, January 23, 2026	Thursday, February 26, 2026
6	Identified Date*	Wednesday, January 28, 2026	Monday, March 02, 2026
7	Last date by which the Letter of Offer to be dispatched to the Public Shareholders whose name appears on the register of members on the Identified Date.	Wednesday, February 04, 2026	Tuesday, March 10, 2026
8	Last date by which the committee of the Independent Directors of the Target Company is required to publish its recommendation to the Public Shareholders for Offer in the Newspapers.	Friday, February 06, 2026	Friday, March 13, 2026
9	Last date for upward revision of the Offer Price and/or Offer Size.	Monday, February 09, 2026	Monday, March 16, 2026
10	Date of publication of Open Offer opening Public Announcement in the newspapers in which the DPS has been published.	Monday, February 09, 2026	Monday, March 16, 2026
11	Date of commencement of the Tendering Period ("Offer Opening Date").	Wednesday, February 11, 2026	Tuesday, March 17, 2026
12	Date of closure of the Tendering Period ("Offer Closing Date").	Wednesday February 25, 2026	Thursday, April 02, 2026
13	Last date of communicating the rejection/acceptance and completion of payment of consideration or return of Equity Shares to the Public Shareholders of the Target Company.	Thursday, March 12, 2026	Monday, April 20, 2026
14	Last date for publication of post Open Offer public announcement in the newspapers in which the DPS has been published.	Friday, March 20, 2026	Monday, April 27, 2026

Note: *There has been no competing offer as of the date of this Letter of Offer.

*Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer would be sent in accordance with the SEBI (SAST) Regulations. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in this Offer any time during the Tendering Period.

- The Acquirer along with PACs accepts full responsibility for the information contained in this Advertisement and for the fulfilment of their obligations laid down in the SEBI (SAST) Regulations and a copy of this Advertisement shall also be available on the website of SEBI, BSE Limited and Manager to the Offer.
- Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER AND PACS:

MANAGER TO THE OPEN OFFER



SRUJAN ALPHA CAPITAL ADVISORS

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Sonawala Industry Estate, Goregaon, Mumbai- 400064 | Tel No.: +91 022-46030709

Email: lykisopenoffer@srujanalpha.com | Website: www.srujanalpha.com

SEBI Registration No: INM000012829 | Validity of Registration: Permanent

Contact Person: Mr. Jinesh Doshi

Acquirer
Parshav Vatika LLP

PAC-1
K8 Products LLP

PAC-2
Tidagela Ventures Private Limited

Sd/-

Place: Mumbai

Date: March 13, 2026